

Uttar Pradesh Government Estates Thekedari Abolition (Re-Enactment And Validation) Act, 1970

28 of 1970

CONTENTS

1. Short Title

2. <u>Re-Enactment Of U. P. Act I Of 1959 With Effect From June 20, 1964</u>

3. Validation

Uttar Pradesh Government Estates Thekedari Abolition (Re-Enactment And Validation) Act, 1970

28 of 1970

An Act to re-enact the U. P. Government Estates Thekedari Abolition Act, 1958 with certain amendments and to validate action taken thereunder and to provide for matters connected therewith. 1. Published in U. P. Gazette, (Extra.), dated 18th July, 1970, at 3-4.

1. Short Title :-

This Act may be called the Uttar Pradesh Government Estates Thekedari Abolition (Re-enactment and Validation) Act, 1970.

2. Re-Enactment Of U. P. Act I Of 1959 With Effect From June 20, 1964 :-

The Uttar Pradesh Government Estates Thekedari AbolitionAct, 1958, hereinafter referred to as the principal Act, is hereby, with effect from June 20, 1964, repealed and re-enacted with the amendments set out in Sections 3, 4, and 5.

Amendments made by Sections 3 to 5 have been incorporated in the principal Act.

3. Validation :-

Notwithstanding any judgment, decree or order of any Court or Tribunal to the contrary anything done or purporting to have been done and any action taken or purporting to have been taken under any provision of the principal Act before the commencement of this Act, including in particular, any notification under sub-section (3) of Section 1, any determination of lease under Section 3, or the recovery of any of rents or other dues under Section 4 or the taking over of possession or charge if land or of books, accounts or other documents under Section 6 of the Act, shall be deemed to be, and always to have been as valid as if the provisions of this Act were in force at all material time.